

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	TCP/67/KOB/2019
SECTION	241-242 C/ACT
NAME OF PARTIES	T O ABRAHAM V/S ST. MARY'S HOTELS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER & KRISHNAKUMAR G.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ABRAHAM JOSEPH MARKOS, ISAAC THOMAS, ALEXANDER JOSEPH MARKOS, SARAD JOSEPH KODIANTHARA.

9th JULY 2024

O R D E R

IA/149/KOB/2020 in TCP/67/KOB/2019

Tag along with the main TCP on **12.08.2024**.

CA/45/KOB/2021 in TCP/67/KOB/2019

Tag along with the main TCP on **12.08.2024**.

IA(C/ACT)/166/KOB/2022 in TCP/67/KOB/2019

Tag along with the main TCP on **12.08.2024**.

TCP/67/KOB/2019

Learned Counsel, Mr. Sankar P Panickar appears virtually on behalf of the Petitioner. Learned Counsel, Mr. Sharad Kodianthara appears on behalf of all respondents through virtual mode and submits that he has filed reply to the amended petition. Reply filed by R1 to R6 is on record.

(2)

Learned ARoC, Ms. Bindu Vergis appears through virtual mode and submits that she has e-filed the Report of RoC yesterday (08.07.2024) and filed the hard copy today morning. The same is under Scrutiny and is not on record.

Counsel for the Respondents submits that he has not received the copy of the Report of RoC. RoC is directed to serve a copy of the report to the Counsel appearing on behalf of the Respondents during the course of the day.

Rejoinder, if any shall be filed within a period of 3 weeks, after serving copy on the other side.

List this matter for **12.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**